

1	2	3	4
10	Jammu & Kashmir	14	05
11	Jharkhand	20	11
12	Karnataka	41	06
13	Kerala	38	12
14	Madhya Pradesh	43	02
15	Madras	49	04
16	Orissa	22	05
17	Patna	43	14
18	Punjab & Haryana	68	26
19	Rajasthan	40	05
20	Sikkim	3	01
21	Uttarakhand	9	0
TOTAL :		877	284

Special Fast Track Courts for riot cases

935. SHRI RAJEEV SHUKLA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Supreme Court of India has suggested for setting up of special Fast Track Courts for riot cases to ensure speedy justice; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) Fast Track Courts are set up by the State Governments in consultation with the respective High Courts. As per the information received from the Registry of the Supreme Court, the Supreme Court has not suggested constitution of Special Fast Track Courts for riot cases.

Illegal mining

†936. SHRI SHREEGOPAL VYAS: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that illegal mining in many States has increased rapidly;

(b) if so, the names of those States and since when;

(c) whether Central and State Governments are jointly arranging to stop this; and

(d) if so, the details thereof?

THE MINISTER OF MINES (SHRI B. K. HANDIQUE): (a) and (b) There is an increase in the number of cases of illegal mining detected in the States of Andhra Pradesh, Haryana, Karnataka,

†Original notice of the question was received in Hindi